

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

CV CrI.M.P. No.12/2021

1. Baskar @ Jesubaskar, 36/2021
S/o. Anthony @ Anthony Samy
2. Anthony Samy, 66/2021
S/o. Saveriyar
3. Jenitha @ Arockiya Jenitha Mary, 36/2021
W/o. Baskar @ Jesubaskar
4. Arokiya Mary, 34/2021
W/o. Justin Sahaya Raj
5. Kamalam @ Stephen Mary, 58/2021
W/o. Anthony @ Anthony Samy .. Petitioners/A1 to A5

/vs/

State through
Inspector of Police, Kannivadi PS. .. Respondent/Complainant
Cr. No.241/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.C.Rexin Raj, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioners/ A1 to A5 pray to grant them anticipatory bail for the offences punishable U/S. 147, 294(b), 323, 324, 506(ii) IPC in Cr. No.241/2021 of respondent police. The occurrence took place on 14.05.2021.

The learned counsel for the petitioners/ A1 to A5 stated that the petitioners are innocents and never committed any offence as alleged by the prosecution, that the petitioners and the defacto complainant are relatives, that there existed enmity between the petitioners and the defacto complainant, that in order to take revenge, this false case has been foisted against the petitioners, that the injured was discharged from the hospital, that the petitioners is law abiding citizen and he has permanent abode, hence there is no chance for absconding, that the petitioners apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail stating that on 14.05.2021, these A1 to A5 unlawfully assembled themselves and abused him in filthy language, attacked him with hands weapons and threatened him with dire consequences, hence the case. He has conceded that injured was discharged from the hospital.

.2.

Online submission of either side heard. Records perused. Considering the facts that injured has already been discharged from the hospital as stated by the learned Public Prosecutor, that except the offence u/s.506(ii) IPC, other offences are bailable in nature and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioners/ A1 to A5 with stringent condition. Anticipatory Bail is granted to the petitioners/ A1 to A5 on strict compliance of the following conditions.

1. The petitioners/ A1 to A5 shall in the event of arrest by the respondent police or their surrender before the learned District Munsif cum Judicial Magistrate, Aathoor **in between the period from 05.07.2021 to 19.07.2021** be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
2. The petitioners/ A1 to A5 shall make themselves available for interrogation by the police officer as and when required.
3. The petitioners/ A1 to A5 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioners/ A1 to A5 shall not leave the town without prior permission of the court.
5. The petitioners/ A1 to A5 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioners/ A1 to A5 shall not abscond either during investigation or trial.

Pronounced by me, this the 20th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The District Munsif-Cum-Judicial Magistrate, Aathoor
The Public Prosecutor, Dindigul.

The Inspector of Police, Kannivadi PS.,

Thiru.C.Rexin Raj, Advocate
for the petitioners.

To ensure social distancing, they are requested to download the order from the official web site link.